

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. O.A. 350/839/2016

Date of Order: 20.03.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Shri Ashok Kumar Dey, son of late
Saroj Kumar Dey, working as Chowki-
dar under TRD, Eastern Railway Halisahar
under SSE and residing at Vill- Kisaberia,
P.O. Garberia, P.S. Dhantala, Dist- Nadia,
Pin- 741501.

.....Applicant.

-versus-



1. Union of India, through the General Manager, Eastern Railway, 17, N.S. Road, Kolkata- 700 001.
2. The Divisional Railway Manager, Eastern Railway, Sealdah Division, Sealdah, Kol- 14.
3. The Sr. Divisional Personnel Officer, Eastern Railway, Sealdah Division, Sealdah, Kolkata- 14.
4. The Sr. Divisional Finance Manager, Eastern Railway, Sealdah Division, Sealdah, Kol- 14.

.....Respondents.

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. S. K. Das, Counsel

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Heard Mr. N. Roy, learned counsel for applicant and Mr. S.K.Das, learned counsel for respondents.

2. The applicant has approached before this Tribunal under Section 19 of the

Administrative Tribunals Act, 1985 seeking the following reliefs:

“8(a) To issue direction upon the respondents to grant the continuous service benefit like as annual increment, leave salary and other service benefit to the applicant forthwith.

(b) To issue further direction upon the respondents to extend the benefit of the order of the Hon’ble Tribunal, which is already granted to similarly situated person, the applicant may be granted continuous service benefit forthwith.

(c) To issue further direction upon the respondents to give continuous service benefit along with increment etc. to the applicant forthwith.

(d) To produce connected departmental record at the time of hearing.

(e) To issue direction upon the respondent to give the benefit to the applicant where speaking order dated 25.11.2014, according to the R. B. Circular no. 172/2003 forthwith.”

3. Both the counsels submit that the applicant has already got the relief. As such the OA is dismissed as being infructuous.



(Dr. Nandita Chatterjee)
Member (A)

(Manjula Das)
Member (J)

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